

ASSAM ACT XXVIII OF 1953

THE ASSAM REQUISITION AND CONTROL OF VEHICLES
(AMENDMENT) ACT, 1953

(Passed by the Assembly)

(Received the assent of the President on the 29th September, 1953)

[Published in the *Assam Gazette*, Extraordinary, dated the 30th September 1953]

An

Act

furth^r to amend the *Assam Requisition and Control of Vehicles Act, 1950*

Preamble.—WHEREAS it is expedient further to amend the Assam Requisition and Control of Vehicles Act, 1950 (Assam Act XXXII of 1950), hereinafter called the principal Act, for the purpose hereinafter appearing ;

It is hereby enacted as follows:—

1. Short title, extent and commencement.—(1) This Act may be called the Assam Requisition and Control of Vehicles (Amendment) Act, 1953.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force at once.

2. Amendment of Section 1(3) of the Assam Act XXXII of 1950.—
In sub-section (3) of Section 1 of the principal Act, for the figures "1953" the figures "1954" shall be substituted.

[Price anna 1 or 1d.]

A.G.P. (Leg.) No.26/55—2050—16-6-1955.